

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-1680(ND)/2019

IN THE MATTER OF:

AMD Industries Limited

.... Petitioner/Applicant

v.

M/s. VHV Beverages Pvt. Ltd.

.... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Vivek Pathak & Mr. Tanuj Dogra, Advs. in
IA-1981/2022 & IA-3539/2022

For the CoC

Mr. Amod K. Dalela, Adv. in IA 3590/2022

For the Respondent

Mr. Milan Singh Negi & Mr. Nikhil Kr. Jha, Advs.
in IA-2176/2022

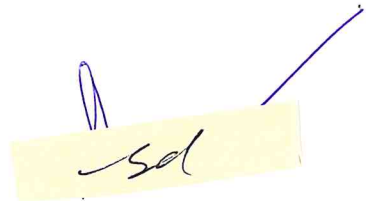
For the Suspended Director

Mr. Abhishek Anand, Mr. Prateek Kushwaha &
Mr. Aditya Singhania, Advs.

ORDER

Matter has been transferred from Court No. IV.

List the matter again on 30.09.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)